

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:559  
ANSWERED ON:22.11.2000  
CAT/PAT  
SUKENDER REDDY GUTHA

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the number of cases pending with the Central Administrative Tribunal and Provincial Administrative Tribunals as on date, State-wise;
- (b) the number of those cases lying pending for more than two years;
- (c) the number of those cases pertaining to the matter of transfers; and
- (d) the action being taken for their speedy disposal?

**Answer**

MINISTER OF STATE OF DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SMT. VASUN RAJE)

- (a),(b)&(c): As on 30th September, 2000, 43,457 cases were pending in Central Administrative Tribunal, out of which 20,584 cases were pending for more than two years including 242 cases relating to transfer matters. The information relating to pending cases etc. in the State Administrative Tribunals is not centrally maintained.
- (d): The Central Government and the State Governments do not interfere in the judicial functioning of the Central Administrative Tribunal and of the State Administrative Tribunals respectively and all cases are decided by the Tribunals on merit keeping in view the provisions of the Administrative Tribunal Act, 1985 and the rules made thereunder etc.